

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

229. C.P.(IB)/737(MB) 2021

**IN THE MATTER OF**

Bank Of Baroda (Creditor) Through The  
Resolution Professional Mr. Shailesh Bhalchandra Desai

V/S

MR. TEJAS S. KHANDHAR

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

**Order Delivered on 06.05.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner:

For the Respondent:

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**ORDER**

Since the Court time is over. Hence the case is adjourned to **20.06.2024**.

Sd/-  
MADHU SINHA  
Member (Technical)  
Shubham

Sd/-  
REETA KOHLI  
Member (Judicial)